NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

7. IA (Companies Act) /37/2023 In C.P. 368/2019

CORAM:
SMT. ANURADHA BHATIA **SHRI KISHORE VEMULAPALLI**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2023

NAME OF THE PARTIES: **Jayant Ganesh Sthalekar & Ors**
V/s
Santosh Balkrishna Babhulkar & Ors

APPEARANCE :
FOR THE APPLICANT **:** Mr. Tanmay Varadkar
FOR THE RESPONDENT **:** Absent

Section: 241 of Companies Act, 2013 & Application under any other provisions

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ORDER

The matter is taken up through Virtual Hearing (VC).

IA (Companies Act)/37/2023:- The present application is filed by Mr. Jayant G. Sthalekar who is applicant no. 1 and the husband of applicant no. 2 (Late Mrs. Pushpa Jayant Sthalekar) for seeking him to be made as the legal representative of applicant no.2 as she was died on 24.03.2021 during the pendency of this Company Petition. In view of the above, this Bench hereby allows the substitution of legal representative of applicant no. 2. Hence, the present **IA (Companies Act)/37/2023** is **allowed** and **disposed of.** The applicant no. 1 is directed to substitute the name of applicant no. 2 and file amended memo of parties. Copy of the same is to be served on the Respondents. List the matter on **08.05.2023** for hearing.

Sd/- **Sd/-**
ANURADHA BHATIA **KISHORE VEMULAPALLI**
Member (Technical) **Member (Judicial)**
09.03.2023
Sushil